

Schedule CFL							
CARRY FORWARD OF LOSS	Assessment Year	Date of Filing (DD/MM/YYYY)	House property loss	Short-term capital loss	Long-term Capital loss	Loss from owning and maintaining race horses	
	1	2	3	4	5	6	
	i	2016-17					
	ii	2017-18					
	iii	2018-19					
	iv	2019-20					
	v	2020-21					
	vi	2021-22					
	vii	2022-23					
	viii	2023-24					
ix	Total of earlier year losses						
x	Adjustment of above losses in Schedule BFLA		(2ii of Schedule BFLA)			(2xi of Schedule BFLA)	
xi	2024-25 (Current year losses)		(2xiv of Schedule CYLA)	(2x+3x+4x+5x) of item E of Schedule CG	(6x+7x+8x) of item E of Schedule CG	(8e of Schedule OS, if -ve)	
xii	Total loss carried forward to future years						

Schedule VI-A		Deductions under Chapter VI-A			
TOTAL DEDUCTIONS	1	Part B- Deduction in respect of certain payments			
	a	80C		b	80CCC
	c	80CCD(1)		d	80CCD(1B)
	e	80CCD(2)		f	80D (Details are to be filled in the drop down to be provided in e-filing utility)
	g	80DD		h	80DDB (Details are to be filled in the drop down to be provided in e-filing utility)
	i	80E		j	80EE
	k	80EEA		l	80EEB
	m	80G		n	80GG
	o	80GGA		p	80GGC
	2	Part C, CA and D- Deduction in respect of certain incomes/other deduction			
	q	80QQB		r	80RRB
	s	80TTA		t	80TIB
	u	80U		ua	80CCH
	ub	Any other deduction as per the e-filing utility			
v	Total deductions under Chapter VI-A (Total of a to ub)				

Schedule 80G		Details of donations entitled for deduction under section 80G					
DETAILS OF DONATIONS	A	Donations entitled for 100% deduction without qualifying limit					
		Name and address of Donee	PAN of Donee	Amount of donation			Eligible Amount of donation
				Donation in cash	Donation in other mode	Total Donation	
	i						
	ii						
	iii	Total					
	B	Donations entitled for 50% deduction without qualifying limit					
		Name and address of Donee	PAN of Donee	Amount of donation			Eligible Amount of donation
				Donation in cash	Donation in other mode	Total Donation	
	i						
	ii						
	iii	Total					
	C	Donations entitled for 100% deduction subject to qualifying limit					
		Name and address of Donee	PAN of Donee	Amount of donation			Eligible Amount of donation
				Donation in cash	Donation in other mode	Total Donation	
	i						
	ii						
	iii	Total					
	D	Donations entitled for 50% deduction subject to qualifying limit					
		Name and address of Donee	PAN of Donee	ARN (Donation Reference Number)	Amount of donation		Eligible Amount of donation
				Donation in cash	Donation in other mode	Total Donation	
i							
ii							
iii	Total						
E	Total donations (Aiii + Biii + Ciii + Diii)						

Schedule 80GGA		Details of donations for scientific research or rural development					
S. No.	Relevant clause under which deduction is claimed (<i>drop down to be provided</i>)	Name and address of Donee	PAN of Donee	Amount of donation			Eligible Amount of donation
				Donation in cash	Donation in other mode	Total Donation	
i							
ii							
Total donation							

Schedule 80GGC		Details of contributions made to political parties					
S. No.	Date	Amount of contribution			Eligible amount of contribution	Transaction Reference number for UPI transfer or Cheque number/IMPS/ NEFT/ RTGS	IFS code of Bank
		Contribution in cash	Contribution in other mode	Total Contribution			
i							
(add rows)							
Total contribution							

*[Schedule 80DD		Details of deduction in respect of maintenance including medical treatment of a dependent who is a person with disability					
Nature of disability	Type of dependent	PAN of the dependent	Aadhaar of the dependent	Date of filing of Form 10IA	Ack. No. of Form 10IA filed	UDID Number (If available)	Amount (Rs.)
1. Dependent person with disability 2. Dependent person with severe disability	1. Spouse 2. Son 3. Daughter 4. Father 5. Mother 6. Brother 7. Sister 8. Member of the HUF (in case of HUF)]						

Schedule AMT		Computation of Alternate Minimum Tax payable under section 115JC			
1	Total Income as per item 12 of PART-B-II	1			
2	Adjustment as per section 115JC(2)				
a	Deduction claimed under any section included in Chapter VI-A under the heading "C.—Deductions in respect of certain incomes"	2a			
3	Adjusted Total Income under section 115JC(1) (1+2a)	3			
4	Tax payable under section 115JC [18.5% of (3)] (if 3 is greater than Rs. 20 lakhs)	4			

* Corrected vide Corrigendum GSR 120(E) [No. 22/2024/F.No. 370142/47/2023-TPL], dated 21-2-2024.

Schedule AMTC		Computation of tax credit under section 115JD				
1	Tax under section 115JC in assessment year 2024-25 (1d of Part-B-III)					1
2	Tax under other provisions of the Act in assessment year 2024-25 (7 of Part-B-III)					2
3	Amount of tax against which credit is available [enter (2 – 1) if 2 is greater than 1, otherwise enter 0]					3
4	Utilization of AMT credit Available (Sum of AMT credit utilized during the current year is subject to maximum of amount mentioned in 3 above and cannot exceed the sum of AMT Credit Brought Forward)					
	S. No.	Assessment Year (A)	AMT Credit		AMT Credit Utilized during the Current Assessment Year (C)	Balance AMT Credit Carried Forward (D)= (B3) –(C)
			Gross (B1)	Set-off in earlier assessment years (B2)	Balance brought forward to the current assessment year (B3) = (B1) – (B2)	
	i	2013-14				
	ii	2014-15				
	iii	2015-16				
	iv	2016-17				
	v	2017-18				
	vi	2018-19				
	vii	2019-20				
	viii	2020-21				
	ix	2021-22				
	x	2022-23				
	xi	2023-24				
	xi	Current AY (enter 1-2, if 1>2 else enter 0)				
	xii	total				
5	Amount of tax credit under section 115JD utilized during the year [total of item No. 4 (C)]					5
6	Amount of AMT liability available for credit in subsequent assessment years [total of 4 (D)]					6

Schedule SI						
SPECIAL RATE	SI No	Section	h	Special rate (%)	Income (i)	Tax thereon (ii)
	1	111- Accumulated balance of recognized provident for prior years	o		(2ciii of Schedule OS)	(2civ of Schedule)
	2	111A or section 115AD(1)(b)(ii)- Proviso (STCG on shares units on which STT paid)	o	15	(3iii of Schedule BFLA)	
	3	115AD (STCG for FIIs on securities where STT not paid)	o	30	(3iv of Schedule)	
	4	112 proviso (LTCG on listed securities/ units without indexation)	o	10	(part of 3vii of Schedule BFLA)	
	5	112(1)(c)(iii) (LTCG for non-resident on unlisted securities)	o	10	(part of 3vii of Schedule BFLA)	
	6	115AC (LTCG for non-resident on bonds/GDR)	o	10	(part of 3vii of Schedule BFLA)	
	7	115ACA (LTCG for an employee of specified company on GDR)	o	10	(part of 3vii of Schedule BFLA)	
	8	115AD (LTCG for FIIs on securities)	o	10	(part of 3vii of Schedule BFLA)	
	9	115E (LTCG for non-resident Indian on specified asset)	o	10	(part of 3vii of Schedule BFLA)	
	10	112 (LTCG on others)	o	20	(3viii of Schedule)	
	11	112A or section 115AD(1)(b)(iii)-Proviso (LTCG on sale of shares or units on which STT is paid)	o	10	(part of 3vi of Schedule BFLA)	
	12	STCG Chargeable at special rates in India as per DTAA			(part of 3vi of Schedule BFLA)	
	13	LTCG Chargeable at special rates in India as per DTAA			(part of 3ix of schedule BFLA)	
	14a	115BB (Winnings from lotteries, puzzles, races, games etc.)	o	30	(part of 2a(i) of Schedule OS)	
	14b	115BBJ (Winnings from online games)	o	30	(2a(ii) of Schedule OS)	
	15	115BBE (Income under section 68, 69, 69A, 69B, 69C or 69D)	o	60	(2b of Schedule OS)	
	16	115BBH (Income from transfer of Virtual Digital Asset)	o	30	(C2 of Schedule CG)	
	17	115BBF (Tax on income from patent)	o	10	(part of 2d of Schedule OS)	
	18	115BBG (Tax on income from transfer of carbon credits)	o	10	(part of 2d of Schedule OS)	
	19	Any other income chargeable at special rate (Drop down to be provided in e-filing utility)	o		(part of 2d of Schedule OS)	
	20	Other source of income chargeable at special rates in India as per DTAA	o		(part of 2f of Schedule OS)	
	21	Pass Through Income in the nature of Short Term Capital Gain chargeable @ 15%	o	15	(part of 3iv of Schedule BFLA)	
	22	Pass Through Income in the nature of Short Term Capital Gain chargeable @ 30%	o	30	(part of 3v of Schedule BFLA)	
	23	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10% u/s 112A	o	10	(part of 3vii of Schedule BFLA)	
	24	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 10%- under sections other than u/s 112A	o	10	(part of 3vii of Schedule BFLA)	
	25	Pass Through Income in the nature of Long Term Capital Gain chargeable @ 20%	o	20	(part of 3viii of Schedule BFLA)	
26	Pass through income in the nature of income from other source chargeable at special rates (Drop down to be provided in e-filing utility)	o		(2e of Schedule OS)		
				Total		

Schedule SPI Income of specified persons (spouse, minor child etc.) includable in income of the assessee as per section 64

SI No	Name of person	PAN/ Aadhaar No. of person (optional)	Relationship	Amount (Rs)	Head of Income in which included
1					
2					
3					

Schedule EI		Details of Exempt Income (Income not to be included in Total Income or not chargeable to tax)						
EXEMPT INCOME	1	Interest income					1	
	2	i	Gross Agricultural receipts (other than income to be excluded under rule 7A, 7B or 8 of I.T. Rules)			i		
		ii	Expenditure incurred on agriculture			ii		
		iii	Unabsorbed agricultural loss of previous eight assessment years			iii		
		iv	Net Agricultural income for the year (i – ii – iii) (enter nil if loss)			2		
		v	In case the net agricultural income for the year exceeds Rs.5 lakh, please furnish the following details (Fill up details separately for each agricultural land)					
		a	Name of district along with pin code in which agricultural land is located					
		b	Measurement of agricultural land in Acre					
		c	Whether the agricultural land is owned or held on lease (drop down to be provided)					
		d	Whether the agricultural land is irrigated or rain-fed (drop down to be provided)					
	3	Other exempt income (including exempt income of minor child)					3	
	4	Income claimed as not chargeable to tax as per DTAA						
	Sl. No.	Amount of income	Nature of income	Country name & Code	Article of DTAA	Head of Income		Whether TRC obtained (Y/N)
	I							
	II							
	III	Total Income from DTAA claimed as not chargeable to tax					4	
5	Pass through income claimed as not chargeable to tax (Schedule PTI)					5		
6	Total (1+2+3+4+5+)					6		

Schedule PTI		Pass Through Income details from business trust or investment fund as per section 115UA, 115UB													
Sl.	Investment entity covered by section 115UA/115UB	Name of business trust/ investment fund	PAN of the business trust/ investment fund	Sl.	Head of income	Current year income	Share of current year loss distributed by Investment fund	Net Income/ Loss (7-8)	TDS on such amount, if any						
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)						
PASS THROUGH INCOME	1.	(Dropdown to be provided)			I	House property									
					ii	Capital Gains									
					a	Short term									
						ai	Section 111A								
						aii	Others								
						b	Long term								
						bi	Section 112A								
						bii	Other than Section 112A								
					iii	Other Sources									
					A	Dividend									
					B	Others									
					iv	Income claimed to be exempt									
					a	u/s 10(23FBB)									
					b	u/s									
					c	u/s									
					2.					I	House property				
										ii	Capital Gains				
a	Short term														
	ai	Section 111A													
	aii	Others													
	b	Long term													
	bi	Section 112A													
	bii	Other than Section 112A													
iii	Other Sources														
a	Dividend														
B	Others														

					iv	Income claimed to be exempt					
					a	u/s 10(23FBB)					
					b	u/s					
					c	u/s					
NOTE		Please refer to the instructions for filling out this schedule.									

Schedule FSI			Details of Income from outside India and tax relief (available only in case of resident)								
Sl.	Country Code (dropdown to be provided in the e-filing utility)	Taxpayer Identification Number	Sl.	Head of income	Income from outside India (included in PART B-II)	Tax paid outside India	Tax payable on such income under normal provisions in India	Tax relief available in India (e) = (c) or (d) whichever is lower	Relevant article of DTAA if relief claimed u/s 90 or 90A		
				(a)	(b)	(c)	(d)	(e)	(f)		
1			i	Salary							
			ii	House Property							
			iii	Capital Gains							
			iv	Other sources							
				Total							
2			i	Salary							
			ii	House Property							
			iii	Capital Gains							
			iv	Other sources							
				Total							
NOTE		Please refer to the instructions for filling out this schedule.									

Schedule TR		Summary of tax relief claimed for taxes paid outside India (available only in case of resident)				
1	Summary of Tax relief claimed					
	Country Code	Taxpayer Identification Number	Total taxes paid outside India (total of (c) of Schedule FSI in respect of each country)	Total tax relief available (total of (e) of Schedule FSI in respect of each country)	Tax Relief Claimed under section (specify 90, 90A or 91)	
	(a)	(b)	(c)	(d)	(e)	
	Total					
2	Total Tax relief available in respect of country where DTAA is applicable (section 90/90A) (Part of total of I(d))				2	
3	Total Tax relief available in respect of country where DTAA is not applicable (section 91) (Part of total of I(d))				3	
4	Whether any tax paid outside India, on which tax relief was allowed in India, has been refunded/credited by the foreign tax authority during the year? If yes, provide the details below				4	
	a	Amount of tax refunded	b	Assessment year in which tax relief allowed in India		
NOTE		Please refer to the instructions for filling out this schedule.				

C Details of Immovable Property held (including any beneficial interest) at any time during the calendar year ending as on 31 st December, 2023												
Sl No	Country Name and code	ZIP Code	Address of the Property	Ownership- Direct/ Beneficial owner/ Beneficiary	Date of acquisition	Total Investment (at cost) (in rupees)	Income derived from the property	Nature of Income	Income taxable and offered in this return			
									Amount	Schedule where offered	Item number of schedule	
(1)	(2)	2a	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
(i)												
(ii)												
D Details of any other Capital Asset held (including any beneficial interest) at any time during the calendar year ending as on 31 st December, 2023												
Sl No	Country Name and code	ZIP Code	Nature of Asset	Ownership- Direct/ Beneficial owner/ Beneficiary	Date of acquisition	Total Investment (at cost) (in rupees)	Income derived from the asset	Nature of Income	Income taxable and offered in this return			
									Amount	Schedule where offered	Item number of schedule	
(1)	(2)	2b	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
(i)												
(ii)												
E Details of account(s) in which you have signing authority held (including any beneficial interest) at any time during the calendar year ending as on 31 st December, 2023 and which has not been included in A to D above.												
Sl No	Name of the Institution in which the account is held	Address of the Institution	Country Name and Code	ZIP Code	Name of the account holder	Account Number	Peak Balance/ Investment during the year (in rupees)	Whether income accrued is taxable in your hands?	If (7) is yes, Income accrued in the account	If (7) is yes, Income offered in this return		
										Amount	Schedule where offered	Item number of schedule
(1)	(2)	(3)	(3a)	(3b)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
(i)												
(ii)												
F Details of trusts, created under the laws of a country outside India, in which you are a trustee, beneficiary or settlor												
Sl No	Country Name and code	ZIP Code	Name and address of the trust	Name and address of trustees	Name and address of Settlor	Name and address of Beneficiaries	Date since position held	Whether income derived is taxable in your hands?	If (8) is yes, Income derived from the trust	If (8) is yes, Income offered in this return		
										Amount	Schedule where offered	Item number of schedule
(1)	(2)	2a	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
(i)												
(ii)												
G Details of any other income derived from any source outside India which is not included in, - (i) items A to F above and, (ii) income under the head business or profession												
Sl No	Country Name and code	ZIP Code	Name and address of the person from whom derived	Income derived	Nature of income	Whether taxable in your hands?	If (6) is yes, Income offered in this return					
							Amount	Schedule where offered	Item number of schedule			
(1)	(2)	2b	(3)	(4)	(5)	(6)	(7)	(8)	(9)			

(i)									
(ii)									
NOTE ►		<i>Please refer to instructions for filling out this schedule. In case of an individual, not being an Indian citizen, who is in India on a business, employment or student visa, an asset acquired during any previous year in which he was non-resident is not mandatory to be reported in this schedule if no income is derived from that asset during the current previous year.</i>							

Schedule 5A		Information regarding apportionment of income between spouses governed by Portuguese Civil Code			
Name of the spouse					
PAN/Aadhaar No. of the					
	Heads of Income	Receipts under the head	Amount apportioned in the hands of the spouse	Amount of TDS deducted on income at (ii)	TDS apportioned in the hands of spouse
	(i)	(ii)	(iii)	(iv)	(v)
1	House Property				
2	Capital gains				
3	Other sources				
4	Total				

Schedule AL		Assets and Liabilities at the end of the year (applicable in a case where total income exceeds Rs.50 lakh)		
A		Details of immovable assets		
Sl. No.	Description	Address	Pin code	Amount (cost) in Rs.
(1)	(2)	(3)	(4)	(5)
(i)				
(ii)				
B		Details of movable assets		
Sl. No.	Description	Amount (cost) in Rs.		
(1)	(2)	(3)		
(i)	Jewellery, bullion etc.			
(ii)	Archaeological collections, drawings, painting, sculpture or any work of art			
(iii)	Vehicles, yachts, boats and aircrafts			
(iv)	Financial assets	Amount (cost) in Rs.		
	(a) Bank (including all deposits)			
	(b) Shares and securities			
	(c) Insurance policies			
	(d) Loans and advances given			
	(e) Cash in hand			
C		Liabilities in relation to Assets at (A + B)		
NOTE ►		<i>Please refer to instructions for filling out this schedule.</i>		

Schedule: Tax deferred on ESOP		Information related to Tax deferred - relating to income on perquisites referred in section 17(2)(vi) received from employer, being an eligible start-up referred to in section 80-IAC						
PAN of the employer being an eligible startup								
DPIIT registration number of the employer								
DETAILS	Sl. No.	Assessment Year	Amount of Tax deferred brought forward	Has any of the following events occurred during the previous year relevant to current assessment year			Amount of tax payable in the current Assessment Year (to be	Balance amount of tax deferred to be carried forward to the next Assessment years Col (3- 7)
				Such specified security or sweat equity shares were sold (i) Fully (ii) Partly (iii) Not sold	Ceased to be the employee of the employer who allotted or transferred	Forty-eight months have expired from the end of the relevant assessment year in which specified security or sweat equity shares referred to in the		

			Specify the date and amount of tax attributed to such sale out of Col 3 (Details to be provided as per utility)	such specified security or sweat equity share? o Yes o No If yes, specify date	said *clause were allotted. If yes, specify date	populated from col. 3 or 4 as the case maybe)	
1	2	3	4	5	6	7	8
1	2021-22	Sl. No. 8 of Schedule ESOP for last year			(To be enabled from AY 2026-27) (Payment to be made in FY 2025-26)		
2	2022-23	Sl. No. 8 of Schedule ESOP for last year					
3	2023-24	Sl. No. 8 of Schedule ESOP for last year					
3	2024-25						

PART-B

Part B – II		Computation of total income			
	1	Salaries (6 of Schedule S)			1
	2	Income from house property (3 of Schedule HP) (enter nil if loss)			2
TOTAL INCOME	3	Capital gains			
	a	Short term			
	i	Short-term chargeable @ 15% (9ii of item E of schedule CG)	ai		
	ii	Short-term chargeable @ 30% (9iii of item E of schedule CG)	aii		
	iii	Short-term chargeable at applicable rate (9iv of item E of schedule CG)	aiii		
	iv	Short-term chargeable at special rates in India as per DTAA (9v of item E of Schedule CG)	aiv		
	v	Total Short-term (ai + aii + aiii + aiv) (enter nil if loss)	3av		
	b	Long-term			
	i	Long-term chargeable @ 10% (9vi of item E of schedule CG)	bi		
	ii	Long-term chargeable @ 20% (9vii of item E of schedule CG)	bii		
	iii	Long-term chargeable at special rates in India as per DTAA (9viii of item E of schedule CG)	biii		
	iv	Total Long-term (bi + bii + biii) (enter nil if loss)	3biv		
	c	Sum of Short-term/Long-term capital gains (3av + 3biv) (enter nil if loss)			3c
	d	Capital gain chargeable @ 30% u/s 115BBH (C2 of schedule CG)			3d
	e	Total capital gains (3c + 3d)			3e
4	Income from other sources				
a	Net income from other sources chargeable to tax at normal applicable rates (6 of Schedule OS) (enter nil if loss)		4a		
b	Income chargeable to tax at special rates (2 of Schedule OS)		4b		
c	Income from the activity of owning and maintaining race horses (8e of Schedule OS) (enter nil if loss)		4c		
d	Total (4a + 4b + 4c) (enter nil if loss)			4d	
5	Total of headwise income (1+2+3e+4d)			5	
6	Losses of current year set off against 5 (total of 2xiii and 3xiii of Schedule CYLA)			6	
7	Balance after set off current year losses (5-6) (total of column 4 of Schedule CYLA + 2 of Schedule OS)			7	
8	Brought forward losses set off against 7 (2xii of Schedule BFLA)			8	
9	Gross Total income (7-8) (3xiii of Schedule BFLA + 2 of Schedule OS)			9	
10	Income chargeable to tax at special rate under section 111A, 112, 112A etc. included in 9			10	
11	De deductions under Chapter VI-A [w of Schedule VIA and limited to (9-10)]			11	
12	Total income (9 - 11)			12	
13	Income which is included in 12 and chargeable to tax at special rates (total of column (i) of schedule SI)			13	
14	Net agricultural income/ any other income for rate purpose (3 of Schedule EI)			14	
15	Aggregate income (12-13+14) [applicable if (12-13) exceeds maximum amount not chargeable to tax]			15	
16	Losses of current year to be carried forward (total of row xi of Schedule CFL)			16	
17	Deemed income under section 115JC (3 of Schedule AMT)			17	

Part B – TII		Computation of tax liability on total income				
COMPUTATION OF TAX LIABILITY	1	a	Tax payable on deemed total income u/s 115JC (4 of Schedule AMT)	1a		
		b	Surcharge on (a) (if applicable)	1b		
		c	Health and Education Cess @ 4% on (1a + 1b) above	1c		
		d	Total tax payable on deemed total income (1a + 1b + 1c)			1d
COMPUTATION OF TAX LIABILITY	2		Tax payable on total income			
		a	Tax at normal rates on 15 of Part B-II	2a		
		b	Tax at special rates (total of col. (ii) of Schedule SI)	2b		
		c	Rebate on agricultural income [applicable if (12-13) of Part B-TI exceeds maximum amount not chargeable to tax]	2c		
	d	Tax Payable on Total Income (2a + 2b - 2c)			2d	
	3		Rebate under section 87A			3
	4		Tax payable after rebate (2d - 3)			4
COMPUTATION OF TAX LIABILITY	5		Surcharge	Surcharge computed before marginal relief	Surcharge after marginal relief	
		i	@ 25% of 15(ii) of Schedule SI	5i	ia	
		ii	@10% or 15%, as applicable (Refer instructions)	5ii	iaa	
		iii	On [(4) - 15(ii) of Schedule SI - tax on incomes referred in 5(ii) above]	5iii		
		iv	Total ia + iia			5iv
		6	Health and Education Cess @ 4% on (4 + 5iv)			6
		7	Gross tax liability (4 + 5iv + 6)			7
		8	Gross tax payable (higher of 1d and 7)			8
		8a	Tax on income without including income on perquisites referred in section 17(2)(vi) received from employer, being an eligible start-up referred to in section 80-IAC (8-8b)			8a
		8b	Tax deferred - relatable to income on perquisites referred in section 17(2)(vi) received from employer, being an eligible start-up referred to in section 80-IAC			8b
	8c	Tax deferred from earlier years but payable during current AY (total of col 7 of schedule Tax deferred on ESOP)			8c	
	9	Credit u/s 115JD of tax paid in earlier years (applicable only if 7 is higher than 1d) (row 5 of Schedule AMTC)			9	
	10		Tax payable after credit u/s 115JD (8a + 8c - 9)			10
COMPUTATION OF TAX LIABILITY	11		Tax relief			
		a	Section 89 (Please ensure to submit Form 10E)	11a		
		b	Section 90/90A (2 of Schedule TR)	11b		
		c	Section 91 (3 of Schedule TR)	11c		
	d	Total (11a + 11b + 11c)			11d	
	12		Net tax liability (10 - 11d) (enter zero if negative)			12
COMPUTATION OF TAX LIABILITY	13		Interest and fee payable			
		a	Interest for default in furnishing the return (section 234A)	13a		
		b	Interest for default in payment of advance tax (section 234B)	13b		
		c	Interest for deferment of advance tax (section 234C)	13c		
		d	Fee for default in furnishing return of income (section 234F)	13d		
	e	Total Interest and Fee Payable (13a+13b+13c+13d)			13e	
	14		Aggregate liability (12 + 13e)			14
TAXES PAID	15		Taxes Paid			
		a	Advance Tax (from column 5 of 20A)	15a		
		b	TDS (total of column 5 of 20B and column 9 of 20C)	15b		
		c	TCS (total of column 7(i) of 20D)	15c		
		d	Self-Assessment Tax (from column 5 of 20A)	15d		
	e	Total Taxes Paid (15a + 15b + 15c + 15d)			15e	
	16		Amount payable (Enter if 14 is greater than 15e, else enter 0)			16
	17		Refund (If 15e is greater than 14) (Refund, if any, will be directly credited into the bank account)			17

BANK ACCOUNT	18	Do you have a bank account in India (Non- Residents claiming refund with no bank account in India may select No)					Select Yes or No
		Sl. No.	IFS Code of the Bank in case of Bank Accounts held in India	Name of the Bank	Account Number	Type of account (Dropdown to be provided by e-filing utility)	
		i					
		ii					
		Note: 1. All bank accounts held at any time are to be reported, except dormant A/c. 2. In case of multiple accounts, the refund will be credited to one of the validated accounts after processing the return.					
		Rows can be added as required					
	ii.	b) Non- residents, who are claiming income-tax refund and not having bank account in India may, at their option, furnish the details of one foreign bank account:					
		Sl. No.	SWIFT Code	Name of the Bank	Country of Location	IBAN	
		Rows can be added as required					
	19	Do you at any time during the previous year, (i) hold, as beneficial owner, beneficiary or otherwise, any asset (including financial interest in any entity) located outside India; or (ii) have signing authority in any account located outside India; or (iii) have income from any source outside India? <i>[applicable only in case of a resident] [Ensure Schedule FA is filled up if the answer is Yes]</i>					<input type="radio"/> Yes <input type="radio"/> No

20	TAX PAYMENTS													
A	Details of payments of Advance Tax and Self-Assessment Tax													
ADVANCE/ SELF ASSESSMENT TAX	Sl No	BSR Code				Date of Deposit (DD/MM/YYYY)				Serial Number of Challan			Amount (Rs)	
	(1)	(2)				(3)				(4)			(5)	
	i													
	ii													
	iii													
	iv													
	NOTE ▶ Enter the totals of Advance tax and Self-Assessment tax in Sl No. 15a & 15d of Part B-TTI													
B	Details of Tax Deducted at Source from Salary [As per Form 16 issued by Employer(s)]													
TDS ON SALARY	Sl No	Tax Deduction Account Number (TAN) of the Employer				Name of the Employer				Income chargeable under Salaries			Total tax deducted	
	(1)	(2)				(3)				(4)			(5)	
	I													
	II													
	NOTE ▶ Please enter total of column 5 in 15b of Part B-TTI													
C1	Details of Tax Deducted at Source (TDS) on Income [As per Form 16 A issued or Form 16B/16C/16E furnished by Deductor(s)]													

SI No	TDS credit relating to self /other person [spouse as per section 5A/other person as per rule 37BA(2)]	PAN/ Aadhaar No. of Other Person (if TDS credit related to other person)	TAN of the Deductor/ PAN/ Aadhaar No. of Tenant/ Buyer	Unclaimed TDS brought forward (b/f)		TDS of the current Financial Year (TDS deducted during FY 2023-24)		TDS credit being claimed this Year (only if corresponding income is being offered for tax this year, not applicable if TDS is deducted u/s 194N)			Corresponding Receipt/withdrawals offered		TDS credit being carried forward		
				Fin. Year in which deducted	TDS b/f	Deducted in own hands	Deducted in the hands of spouse as per section 5A or any other person as per rule 37BA(2) (if applicable)	Claimed in own hands	Claimed in the hands of spouse as per section 5A or any other person as per rule 37BA(2) (if applicable)	Gross Amount	Head of Income				
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)			(11)	(12)	(13)	
							Income	TDS		Income	TDS	PAN/ Aadhaar No.			
I															
NOTE ▶ Please enter total of column 9 in 15b of Part B- TTI															

D Details of Tax Collected at Source (TCS) [As per Form 27D issued by the Collector(s)]											
Sl. No.	TCS credit relating to self /other person [spouse as per section 5A/ other person as per rule 37BA(2)]	Tax Deduction and Tax Collection Account Number of the Collector	PAN of other Person (if TCS credit related to other person)	Unclaimed TCS brought forward (b/f)		TCS of the current fin. Year		TCS credit being claimed this Year		TCS credit being carried forward	
				Fin. Year in which collected	Amount b/f	Collected in own hands	Collected in the hands of spouse as per section 5A or any other person as per rule 37-I(1) (if applicable)	Claimed in own hands	Claimed in the hands of spouse as per section 5A or any other person as per rule 37-I(1) (if applicable)		
											(1)
i											
NOTE ▶ Please enter total of column 7(i) in 15c of Part B- TTI											

VERIFICATION

I, _____ son/ daughter of _____, solemnly declare that to the best of my knowledge and belief, the information given in the return and schedules thereto is correct and complete and is in accordance with the provisions of the Income-tax Act, 1961.

I further declare that I am making return in my capacity as _____ and I am also competent to make this return and verify it. I am holding permanent account number _____ (if allotted) (Please see instruction) I further declare that the critical assumptions specified in the agreement have been satisfied and all the terms and conditions of the agreement have been complied with. (Applicable in a case where return is furnished under section 92CD)

Date		Place			Sign here →	
If the return has been prepared by a Tax Return Preparer (TRP) give further details below:						
Identification No. of TRP			Name of TRP		Counter Signature of TRP	
If TRP is entitled for any reimbursement from the Government, a amount thereof						